

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-219
Appeal No- 202/252/ND/2020

IN THE MATTER OF:

PrestarInfotech Pvt Ltd

Vs.

RoC

....Applicant

.....Respondent

SECTION

U/s 252

Order delivered on 10.12.2020

CORAM:

SHRI ABNI RANJAN KUMAR SINHA

HON'BLE MEMBER (JUDICIAL)

SHRI K.K. VOHRA,

HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant

: Mr. Saurabh Kalia & Rahul Ahuja

For the Respondent

: Mr. Parth for IT Deptt and Mr. M Yadhubhushana Rao for RoC

ORDER

Ld. Proxy counsel for the Income Tax Department submitted that he will inform the department.

Ld. ARoC has submitted that the Income Tax Department has not filed the report. Ld. Counsel for the appellant informed us that on 04.12.2020 he has filed some documents but the same is not on the record. Ld. Counsel for the appellant is directed to share the diary number with the Court Officer, thereafter, the Court Officer is directed to place it on the record before the next date of hearing. List on 17.12.2020.

-Sdr-

(K.K. VOHRA)
MEMBER (T)

-Sdr-

(ABNI RANJAN KUMAR SINHA)
MEMBER (J)